## GOVERNMENT OF INDIA MINORITY AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3553 ANSWERED ON:13.02.2014 ENCROACHMENTS ON WAKF PROPERTIES Ponnam Shri Prabhakar

## Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Sachar Committee Report has advocated a stringent approach to counter encroachments and related matters in regard to wakf properties;

(b) if so, the details thereof and the action taken so far on the report in each State; and

(c) if not, the time by which the said recommendation is likely to be implemented?

## Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING )

(a): Yes, Madam.

(b)& (c): The Sachar committee in its report, inter-alia, has recommended that the Public Premises (Eviction of unauthorized Occupants) Act, 1971 should be applied to remove encroachment from Waqf properties and arrears of rent, at market rates, should be recovered as arrear of land revenue. The Sachar Committee has also mentioned about the Waqf properties under occupation of the Governments and their agencies.

To protect the waqf properties from encroachment and for better administration of auqaf in the county, the Wakf Act, 1995, has been amended by the Central Government and the Wakf (Amendment) Act, 2013 has come into force w.e.f. 1st November, 2013. The Central Government is also proposing to bring a standalone legislation on the lines of Public Premises (Eviction of Unauthorized Occupants) Act, 1971 to protect waqf properties from encroachment.